

the civic bodies in Delhi to seek clearance of The Ministry of Home Affairs before demolition is undertaken. This has been done to ensure a systematic and co-ordinated approach to the problem by the concerned agencies.

Foreign Nationals in Meghalaya

*141. SHRI P. A. SANGMA: Will the Minister of HOME AFFAIRS be pleased to state whether in view of the apprehensions of the people of Meghalaya of their being reduced to a minority due to influx of foreign nationals and inter-State migrations, Government of India propose to consider:

(i) implementation of inner-line regulations in Meghalayas; and

(ii) approval of the Residential Permit Bill, 1973 as passed by the Meghalaya Legislative Assembly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): No such proposal is presently under consideration of Government of India.

Meghalaya has been declared as a Restricted Area' under the Foreigners (Restricted Areas) Order, 1963. Foreigners are not permitted to enter or stay in Meghalaya unless they obtain special permits which are generally granted by the State Government or the District Magistrate concerned

Dry Dock at Haldia

989. SHRIMATI GEETA MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that work relating to the proposed dry dock at Haldia has come to a stalemate; and

(b) if so, what steps are being devised for the solution of the impasse created on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). Government have not sanctioned any Project for

setting up a Drydock at Haldia. The question of work coming to stalemate, therefore, does not arise. M/s. Garden Reach Shipbuilders and Engineers Ltd., Calcutta, had submitted a project report for a ship-repair complex at Haldia. The report was examined by Government and the Company has been advised to re-examine the viability of the project and other relevant aspects and submit a supplementary report for consideration.

Quality Control cum Liaison Office of Coca Cola in India

990. SHRI RAJNATH SONKAR SHASTRI:

SHRI CHANDRADEO PRASAD VERMA:

Will the Minister of INDUSTRY be pleased to state:

(a) what were the reasons for Reserve Bank of India objecting to Coca Cola having a Quality Control cum Liaison Office in India; and

(b) what were the reasons for Reserve Bank of India objecting to Coca Cola introducing new drinks other than Coca Cola or Fanta?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. CHARANJIT CHANANA): (a) The proposal of Coca Cola Export Corporation for having a Quality Control cum Liaison Office in India was rejected because it was inconsistent with the Foreign Exchange Regulation Act, 1973.

(b) The proposal to introduce new drinks other than Coca Cola or Fanta was not agreed to as it would have amounted to carrying on "new activities", which were not covered by the permission granted under Section 29(2) of the Foreign Exchange Regulation Act, 1973 and under the existing Policy, fresh foreign participation in low priority fields was not permissible.